

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

Dated the Thursday 14th day of February Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/167/2019

P. Ramasamy,
S/o. Perumal,
No.6, Krishna Nagar,
Airport Post,
Trichy- 620 007.

....Applicant

(By Advocate: Mr. Akbar Row)

Versus

1. Union of India Rep. by
The Secretary to Government,
Central Board of Excise & Customs,
Ministry of Finance, Department of Revenue,
North Block, New Delhi- 110 001;
2. The Principal Chief Commissioenr of GST & Central Excise,
26/1, Mahatma Gandhi Road,
Chennai- 600 034;
3. The Chief Commissioner of Customs (Preventive),
No.1, Willams Road Cantonment,
Trichy- 620 001.Respondents

(By Advocate:)

ORAL ORDER

[Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)]

Applicant has filed this OA seeking the following relief:-

“to issue directions to the first and second respondents to consider and pass orders on his representations dated 28.03.2017, 03.10.2017 and 30.09.2018 for grant of pension & Terminal benefits taking into account the applicant’s long 27 years of continuous service as Temporary Status Casual Labourer and also in accordance with law within a reasonable time frame and thus render justice.”

2. When the matter is taken up, Learned counsel for the applicant submits that applicant had made Annexures-A/2, A/3 & A/4 representations dated 28.3.2017, 03.10.2017 and 30.09.2018 respectively with regard to his grievance which evoked no response from the respondents till date. He, accordingly urges that the pending representations of the applicant may be directed to be considered by the competent authority within a time frame to be set by the Tribunal.
3. In view of the limited relief sought and the fact that the representations of the applicant are still pending before the authorities without any outcome, I deem it appropriate to direct the respondents to consider the above pending representations in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.
4. OA is disposed of at the admission stage with the aforesaid direction. No costs.

(R. RAMANUJAM)
MEMBER (A)

14.2.2019

Asvs.